

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/RP/2013

Subject: Review of order dated 25.3.2013 in Petition No. 229/GT/2013 in respect of tariff of TEESTA-V HEP for the period 1.4.2008 to 31.3.2009.

Date of hearing: 11.6.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC Limited,

Respondents: WBSEDCL, DVC, Department of Power, Government of Sikkim, JSEB, BSEB, GRIDCO

Parties present: Shri R. Raina, NHPC
Shri Piyush Kumar, NHPC
Shri S.K. Meena, NHPC

Record of Proceedings

During the hearing, the representative of the petitioner, NHPC submitted that the present review petition has been filed against the order dated 25.3.2013 in Petition No. 229/GT/2012 in respect of tariff of TEESTA – V HEP for the period 1.4.2008 to 31.3.2009. The representative further submitted that there is no delay in filing the review application.

2. The representative of the petitioner prayed for consideration of the following issues:
 - (i) Consider the repayment of loan in ratio of actual loan outstanding in terms of the judgement of the Appellate Tribunal.
 - (ii) Allow interest on the difference in tariff approved vide order dated 5.1.2010 and 25.3.2013, during 2008-09.
3. The Commission directed issuance of the notice to the respondents. The petitioner shall serve copy of the review application on the respondents on or before 24.6.2013 and the respondents shall file the reply by 9.7.2013, with copy to the petitioner. Rejoinder, if any, by 16.7.2013.
4. Matter shall be listed for hearing on maintainability on 23.7.2013.

By order of the Commission
Sd/-
(T. Rout)
Joint Chief (Law)